

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

Date of decision: 20.9.95.

RA No. 240 of 1995

in

DA No. 1913 of 1991

Hon'ble Mr. S.R.Adige, Member(A)
Hon'ble Dr.A.Vedavalli, Member(J)

Shri Bakshish Ram,
s/o Late Shri Batra Ram,
r/o 1093/V. H.V.IV. Faridabad.

...Applicant.

Versus

Union of India, through
Secretary to the
Govt. of India, Ministry of Agriculture,
Department of Agriculture & Co-operation,
Krishi Bhawan,
New Delhi-110001.

...Respondents.

ORDER (By Circulation)

Hon'ble Mr. S.R.Adige, Member(A)

We have perused the contents of the R.A. None of the grounds contained therein bring ~~it~~ within the scope and ambit of order 47 Rules 1 CPC, under which alone any judgement/order/decision ^{of the Tribunal} can be reviewed.

2. In the guise of a review petition, the applicant ~~an~~ Bakshish Ram, ^{actually} ~~Deepend Kumar~~ has ~~already~~ filed an appeal and has sought to reargue the entire case, which is not admissible as has been laid down in a ¹ catina of judgements of the Hon'ble Supreme Court including AIR 1979 SC 1047 A.T. Sharma Vs. A.P Sharma; AIR 1973 SC 1500 Chandrakanta Vs Shish Habib; and also in AIR 1966,SC 1372 Thungbhadr Industries Ltd Vs Govt. of Andhra Pradesh.

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3. Our judgement was a well considered ~~and~~ ^{one, A} delivered after hearing both parties and perusing the materials on record.

4. The RA is therefore rejected.

A. Vedavalli
(DR. A. VEDAVALLI)
Member(J)

R. Radige
(S. R. RADIGE)
Member(A).